



The Indian Forest

(Tripura Amendment) Act, 1984.

(As Amended upto 3rd Amendment Act, 1990, dated 20-06-1991 A.D)





Tripura Act No. 10 of 1984

THE INDIAN FOREST
(Tripura Amendment)

Act, 1984

Published in the
Extraordinary Issue of Tripura Gazettee
Agartala Saturday, March 16, 1985 A.D.
Phalgun 25, 1906 S.E.
Government of Tripura
Law Department

No.F.2(1)-LAW/ LEG/ 85

Dated, Agartala

The following Act of the Tripura Legislative Assembly received assent of the President of India on 13.12.1984 and is hereby published for general information:

Tripura ACT No. 10 of 1984

The Indian Forest (Tripura Amendment) Act, 1984

AN
ACT

to amend the Indian Forest Act, 1927 in its application to the State of Tripura.

Whereas it is expedient to amend the Indian Forest Act, 1927 (16 of 1927) in its application to the State of Tripura, for the purposes and in the manner herein after appearing.

It is hereby enacted in the Thirty-Fifth Year of the Republic of India, by the Legislature of Tripura, as follows:

Short title and commencement	1	i ii	This act may be called the Indian Forest (Tripura Amendment) Act, 1984. It shall come into force at once.
Application	2		The Indian Forest Act, 1927 (hereinafter referred to as the Principal Act) shall, in its application to the State of Tripura, be amended for the purposes and in the manner hereinafter provided.
Amendment of Section 2	3	a i ii b	In Section 2 of the principal Act, --- In clause (4) In sub-clause (a), for the words "and myrobolams" the words "myrobolams, gum, sal seeds, sal leaves, kendu leaves, wild animals, skins, tusks, horns and bones and all other parts of produce of wild animals" shall be substituted; In sub-clause (b), in item (iii) the words "Wild animals and skins, tusks, horns and bones" and the words "and all other parts or produce of animals" shall be omitted; After clause (7), the following clause shall be inserted namely: (8) wild animals' shall have same meaning as defined in the Wild Life (Protection) Act, 1972."
Insertion of new section 51A	4		After section 51 of the principal Act the following section shall be inserted namely: The State Government may make rules: ---

	51	(1)	
	A		
Power to regulate manufacture and preparation of articles based on forest produce	a	<p>To provide for the establishment and regulation by licence, permit or otherwise (and the payment of fees therefore), of saw mills and other units including factories engaged in the manufacture of preparation of the following articles:</p> <p>Katha (Catechu) or Kuth out of Khair wood;</p> <p>Plywood, veneer and wood-panel products;</p> <p>Preparation of matchboxes and match splints;</p> <p>Boxes including packing cases made out of wood;</p> <p>Such other articles based on forest produce as the State Government may, by notification in the Official Gazette, from time to time, specify;</p> <p>To provide for the regulation by licence, permit or otherwise, of procurement of raw materials for the preparation of the article mentioned in clause (a), the payment and deposit of fees therefore and for due compliance of the conditions thereof, the forfeiture of the fee so deposited or any part thereof for contravention of any such condition, and the adjudication of such forfeiture by such authority as the State Government may, by notification in the Official Gazette, specify.</p>	
		<p>i</p> <p>ii</p> <p>iii</p> <p>iv</p> <p>v</p>	
		b	
	2		
Amendment of section 52	5		
Amendment of Section 53	6		

By order of the Governor

S.M. Lodh

Under Secretary to the

Government of Tripura

The Indian Forest (Tripura Second amendment) Act, 1986 (Amendment of Section 52 of the Principal Act).

GOVERNMENT OF TRIPURA

LAW DEPARTMENT

THE INDIAN FOREST
(Tripura Second Amendment)
ACT, 1986

Published in the
Extraordinary Issue of Tripura Gazette
Agartala, Wednesday, May 20, 1987 A.D.
Vaisakha 30, 1909 S.E.

GOVERNMENT OF TRIPURA

LAW DEPARTMENT

No.F.1 (10) Law/ Leg/ 86

Dated Agartala

The following Act of the Tripura Legislative Assembly received assent of the President on 4.4.1987 and is hereby published for general information

Tripura Act, No.8 of 1987

Indian Forest (Tripura Second Amendment) Act, 1986

AN

ACT

Further to amend the Indian Forest Act, 1927 in its application to the State of Tripura. WHEREAS is expedient further to amend the Indian Forest Act, 1927 (16 of 1927) in its application to the State of Tripura, for the purposes and in the manner hereinafter appearing:

It is hereby enacted in the Thirty Seventh year of the Republic of India, by the legislature of Tripura, as follows:

Short title and commencement	1	1 2	This Act may be called the Indian Forest (Tripura Second Amendment) Act, 1986 It shall come into force at once
Application	2		The Indian Forest Act, 1927 (hereinafter referred to as principal Act) shall in its application to the State of Tripura be amended for the purposes and in the manner hereinafter provided.
Insertion of new section	3		After Section 52 of the Principal Act, the following new section shall be inserted, namely:
Confiscation 52A of saw mill etc.		1	Where a Saw Mill is established, maintained or operated without a licence or without renewal of a licence the authorised officer may order confiscation of the stock of wood together with whole or portion of the plants, machinery, implements, tools and equipments of the Saw Mill.
		2	Where the authorised officer seizes under sub-section (1) of Section 52 any forest produce or where any such property is produced before the authorised officer after seizure by any Forest Officer and he is satisfied that a forest offence has been committed in respect of such property, such authorised officer may, whether or not a prosecution instituted for the commission of such forest offence, order confiscation of the property so seized together with all tools, equipments, ropes, chains, boats, carts, vehicles and cattle used in committing such offence.
		3	No order confiscating any property shall be made under subsection (1) or Sub-section (2) unless the person from whom the property is seized and in case the owner of such property is known, such person is given:
		a	a notice in writing informing him the grounds

			on which it is proposed to confiscate such property;
		b	an opportunity of making representation in writing within such reasonable time as may be specified in the notice against the grounds for confiscation; and
		c	a reasonable opportunity of being heard in the matter.
		4	<p>Any Forest Officer not below the rank of Conservator of Forests empowered by the State Government in this behalf by notification, may within 30 days from the date of order of confiscation by the authorised officer under sub-section (1) or sub section (2) either sub-moto or on application, call for an examine the records of that order and may make such inquiry or cause such inquiry to be made and pass orders as he maythink fit.</p> <p>Provided that no order prejudicial to any person shall be passed without giving him an opportunity of being heard.</p>
		3	<p>Any persons aggrieved by an order passed under sub-sections (1), (2) or (4) may within thirty days from the date of communication to him of such order, appeal to the District Court having jurisdiction over the area in which the property has been seized and the District Court shall after giving an opportunity to the parties to be heard; pass such order as it may think fit and the order of the District Court so passed shall be final. Where an order of confiscation of any property passed under sub-section (1) or sub-section (2) or sub-section (4) has become final in respect of the whole or any portion of such property; such property or the portion there of; as the case may be shall vest in the State Government free from all encumbrances.</p>
Explanation			For the purposes of this section authorised officer means an officer not below the rank of Assistant Conservator of Forest authorised by the State Government by notification"

S.R. Sinha
Deputy Secretary, Law

1.1.3

The Indian Forest (Tripura Third amendment) Act, 1990
(Amendment of Section 68 of the Principal Act).

Tripura Act No.5 of 1991

THE INDIAN FOREST
(Tripura Third Amendment)

ACT, 1990

(As passed in the Tripura Legislative Assembly)

Published in the

Extraordinary issue of Tripura Gazette

Agartala, Thursday, June 20, 1991 A.D.
Jyaistha 30, 1913 S.E.

Government of Tripura
Law Department

No.F.10 (6)-LAW/ LEG/91

Dated, Agartala, the 6th June, 1991

The following Act of the Tripura Legislative Assembly received assent of the President on 2.5.1991 and is hereby published for general information.

N.G. Das
Secretary, Law
Government of Tripura

THE INDIAN FOREST (TRIPURA THIRD AMENDMENT) ACT 1927

AN

ACT

Further to amend the Indian Forest Act, 1927, in its application to the State of Tripura:

It is hereby enacted in the fortieth year of the republic of India, by the legislature of Tripura as follows:

Short title & commencement	1	This Act may be called the Indian Forest (Tripura Third Amendment) Act, 1990.
	2	It shall come into force with immediate effect
Amendment of Section 68 (3)	3	In sub-section (3) of Section 68 of the Principal Act, for the words 'hundred rupees' and the words 'fifty rupees' the words 'one thousand five hundred rupees' and five thousand rupees' respectively shall be substituted.